

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-583/ND//2017

In the matter of :

JJ Plastalloy (P) Limited

.. PETITIONER

Vs.

Samleshwari Packaging (P) Ltd.

. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Kaustav Saha, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener :

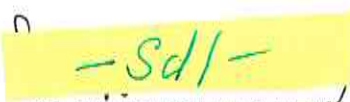
ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 20.12.2017, passed by this Tribunal, notice was duly issued on the Corporate Debtor and in relation to the same, an affidavit of service has been filed vide diary No.3265 dated 18.12.2017. Pursuant to the issue of notice, the Corporate Debtor is represented by Mr. Kunal Godhwani, Advocate, who seeks some time to file reply to the petition on behalf of the Corporate Debtor.

Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy of the same to be made available to the Petitioner. Petitioner thereafter to file rejoinder, if any, within 7 days thereafter.

List on 19.2.2018.

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)